

ITEM NO.11

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 5153/2019

H.S. YADAV

Appellant

VERSUS

SHAKUNTALA DEVI PARAKH

Respondent

(FOR ADMISSION and IA No.77985/2019-EX-PARTE STAY and IA No.77988/2019-EXEMPTION FROM FILING O.T.)

Date : 05-07-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Appellant

Mr. Devashish Bharuka, AOR
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree Singh, Adv.
Mr. Justine George, Adv.
Mr. Aditya Singala, Adv.
Mr. Akshay Amritanshu, Adv.

For Respondent

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in the appeal returnable in six weeks.

Notice be given to the learned Advocate General of the State of Chhattisgarh and the learned Attorney General for India as to whether the provisions contained in Section 13(2) of the Chhattisgarh Rent Control Act, 2011 providing for an appeal to the Supreme Court of India against the order of the Rent Control Tribunal, Chhattisgarh would be within the legislative competence of the State Legislature.

It is submitted by learned counsel for the appellant that the possession of the property has since been handed over and the limited prayer for interim relief is against the execution of the order insofar as monetary portion of the same is concerned.

On due consideration, we direct that the order of the Rent Control Officer, so far as grant of monetary relief to the applicant before it is concerned, shall remain stayed.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master